श्रीमती सुषमा स्वराजः सर, जिस व्यक्ति ने संसद की अवमानना की है, उस मंत्री को नहीं स्नेंगे ....(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Deora is going to reply. Please listen to him. ... (*Interruptions*)...

## STATEMENTS BY MINISTERS (Canti)

## Issues raised By Hon'ble Leader of Opposition concerning Minister of Shipping, Road Transport and Highways

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRIMURLI DEORA): Sir, the Ministry of Petroleum & Natural Gas had made allocations of 10,000 cubic metres of gas per day to M/s Kings India Chemicals Corporation Limited and 4.5 lakh cubic metres of gas per day to M/s Kings India Power Corporation Limited. ...(Interruptions).-..

श्रीमती सुषमा स्वराज (मध्य प्रदेश): जिस मंत्री ने संसद की अवमानना की है, impropriety commit की है....

श्री उपसभापति : कहां की है? ....(व्यवधान)...

श्रीमती सुषमा स्वराज: संसद में बोलने के बजाय संसद के बाहर बयान दिया है। उस मंत्री को हम ....(व्यवधान)...

SHRI MURLI DEORA: Sir, the Prime Minister's Office has not issued any order or any instructions to help the Company. Certain references were received from Prime Minister's Office in a routine manner without any recommendation on the basis of a representation made by Shri Selvakumar Baalu, Director of the Company. ...(Interruptions)...

Sir, the Companies filed writ petitions in the Madras High Court against the cancellation of agreed allocation of gas. ...(*Interruptions*)... A learned Single Judge, by order, dated 10th October, 2007, passed the following orders:—

"The first respondent herein is directed to afford reasonable opportunity to the petitioner herein and thereafter made re-allotment in favour of the petitioner on the basis of the priority. This exercise can be done within a period of four weeks from the date of receipt of a copy of this order"....(Interruptions)...

Since the order of the single Judge was not implemented,, the company filed a Contempt Petition. In the meanwhile, Tamil Nadu Power Producers Association and Narimanam Zone Natural Gas Consumers Association filed Writ Appeals, W.A. No. 241 and 244 of 2008, \* against the orders of the Learned Single Judge, dated the 10th October 2007, in Writ Petitions Nos. 29602 and 32441 of 2005, before the Division Bench of the Madras High Court. Union of India, GAIL and the Companies were parties. The Division Bench of the hon. High Court of Madras passed an order in the Writ Appeal, on 19.02.2008, wherein the earlier order passed by the Single Judge on 10.10.2007 was set aside and the Government was directed to decide upon the applications on the firms on merit. ...(Interruptions)...

In the meanwhile, one independent Power Producers Association and others have filed a Writ Petition, Civil No. 9595 of 2007, in the High Court of Delhi, wherein the same subject matter of allocation of gas in involved and a stay order was issued by the aforesaid High Court. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Maitreyan, this is Parliament ...(*Interruptions*)... This is Parliament. ...(*Interruptions*)... It is everyone's responsibility, it is our responsibility

...(Interruptions)... No, no; please don't interrupt ...(Interruptions)...

SHRI MURLI DEORA: It may be stated that not a single cubic metre gas has been supplied to the Companies. ...(*Interruptions*)...

Sir, since the issue relating to the supply of gas is pending before the High Court of Delhi in Writ Petition No. 9595 of 2007, the matter is *subjudice*.

MR. DEPUTY CHAIRMAN: The House is adjourned to meet on Monday, the 5th May, 2008 at 11.00 a.m.

The House then adjourned at fifty-four minutes past five of the clock, till eleven of the clock on Monday, 5th May, 2008.